

[Mr. Speaker]

there be an adjournment motion if somebody dies? Death is deplorable. But, I will allow a short-notice question on that matter. I am going to allow the Minister to make a statement or answer that short-notice question.

If after each adjournment motion is disallowed, an hon. Member gets up and says: 'This is my adjournment motion and I intend stating it here', then I will have to close the shop and go. Things are being done here in such a way that I am exceedingly sorry that hon. Members do not observe decorum. I am trying to accommodate every hon. Member. They have to satisfy me. I have been saying this for three or four days. Nobody has cared to see me. Hon. Members want to make statements here. They can come and see me and convince me about the thing. I have not been asked to revise my decision. I am prepared to meet them. Shri Banerjee or Shri Braj Raj Singh or Shri Vajpayee. They can come and satisfy me as to why I should revise my decision. Then I shall bring it before the House. So.....

Shri V. P. Nayar (Quilon): Sir, I would submit that Mr. Banerjee who has been ordered by you to leave the House did not give an adjournment motion on the death of the Tibetan. As I understand, Sir, his motion was with reference to the lathi charge right under our nose at Delhi. There is no State Legislature. I feel that a Member is entitled to know the reason of your ruling.

Mr. Speaker: I said it is a simple matter of law and order. If some people gather and the police ask them to go and they refuse and they are beaten, immediately, an adjournment motion is brought in. This Parliament is spending thousands of rupees every day, and should we take up the time of the House like this? Is it necessary that an hon. Member should get up and go on disturbing the House? There is a limit to this.

Yes, let us go to the next item—papers to be laid on the Table.

12.58 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): Sir, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of each of the following Notifications:—

- (i) G.S.R. No. 346 dated the 21st March, 1959 making certain further amendment to the Rice (Southern Zone) Movement Control Order, 1957.
- (ii) G.S.R. No. 347 dated the 18th March, 1959 making certain further amendment to the Inter-Zonal Wheat Movement Control Order, 1957.
- (iii) G.S.R. No. 348 dated the 18th March, 1959 making certain further amendment to the Calcutta Wheat (Movement Control) Order, 1956.
- (iv) G.S.R. No. 366 dated the 23rd March, 1959 making certain further amendments to the Rice (Uttar Pradesh) Price Control Order, 1958. [Placed in Library, See No. LT-1329/59.]

ORDERS UNDER ESSENTIAL COMMODITIES ACT

Shri A. M. Thomas: Sir, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of each of the following statements or Orders:—

- (1) Statement showing 348 Orders to get declaration of stocks served on certain traders in Krishna District.